

(a) whether Government attention has been drawn to the threat given by the Ladakhi Budhists Association to launch an agitation for an autonomous District Council;

(b) if so, the details of their demands; and

(c) the Government's stand in regard thereto?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) to (c). The Ladakhi Budhists Association have since dropped their demand for Union Territory Status and have instead demanded autonomous District Council for Leh. It is for the State Government to consider the demand of the Association with in the framework of the constitution of Jammu and Kashmir and other State laws.

#### **Committee to Enquire into Delhi Police Officer's Delinquencies**

6648 SHRI DHARMESH PRASAD VARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the committee set up to inquire into the delinquencies of Delhi Police Officers during November, 1984 riots in Delhi has submitted its report;

(b) if so, the finding thereof, and

(c) the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) to (c). The Kapur-Mittal Committee, which was set up to enquire into the delinquencies of Delhi Police Officers has submitted its Report to the Lt. Governor of Delhi on 1st March, 1990, and is under examination of the Delhi Administration.

#### **Recommendations of Kapur-Mittal Committee**

6649. SHRI SHANTILAL PURSHOTTAMDAS PATEL:  
SHRIMATI GEETA MUKHERJEE:  
SHRI KAILASH MEGHWAL:  
SHRI KIRPAL SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Justice Kapur a co-member of the Kapur-Mittal Committee set up to inquire into the delinquencies of Delhi Police Officers during November, 1984 riots in Delhi has recommended the institution of a full-fledged high powered inquiry into the conduct of the police personnel; and

(b) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) and (b). The Report of Kapur-Mittal Committee submitted to the Lt. Governor, Delhi on the 1st March, 1990 is under examination in Delhi Administration.

[*Translation*]

#### **Land under Delhi Land Reforms Act**

6650. SHRI L.K. ADVANI: Will the Minister of AGRICULTURE be pleased to state:

(a) the maximum limit of irrigated land in possession of one family under the Delhi Land Reforms Act;

(b) whether sanction to purchase the land and get it registered in villages of Mehrauli Tehsil was issued to some people during the year 1985; and

(c) if so, the details and reasons thereof?